

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 433 of 2018

IN THE MATTER OF:

Shailendra Mangal Singh **...Appellant**

Versus

Percept Ltd. **...Respondent**

Company Appeal (AT) (Insolvency) No. 434 of 2018

IN THE MATTER OF:

PAL (A/c. of Shailendra Singh) **...Appellant**

Versus

Percept Ltd. **...Respondent**

Present:

For Appellant : **Mr. Aditya Gupta, Advocate**

For Respondent : **Mr. Shivek Trehan, Advocate**

O R D E R

28.01.2019 Learned counsel for the appellant submits that the parties have settled the dispute and, therefore, sought permission to withdraw the appeals.

Both the appeals are accordingly disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

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